## HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Through Video Conferencing)

EMG CRM (M) No. 18-A/2020 c/w EMG WP (C) No. 53-A/2020

Gowhar Nazir Shah Geelani

..... Petitioner(s)

Through: -

Mr Salih Pirzada, Advocate (On Video Conference from his residence in Srinagar)

V/s

Union Territory of JK & Ors.

..... Respondent(s)

Through: -

Mr B. A. Dar, Sr. AAG (On Video Conference from his Office in Srinagar) <u>CORAM:</u>

Hon'ble Mr Justice Ali Mohammad Magrey, Judge (On Video Conference from Srinagar Wing)

<b>ORDER</b>	
28.05.2020	

When this matter was taken up, learned counsel for the petitioner submits that he has not received copy of objections filed by the Inspector General of Police, Kashmir in EMG WP(C) No. 53-A/2020.

When asked Mr. Dar, learned Sr. AAG submits that he has furnished the copy of the objections to the counsel for the petitioner.

Without joining any issue, let the Registry furnish the copy of objections filed by the Inspector General of Police, Kashmir in EMG-WP(C) No. 53-A/2020 to the learned counsel for the petitioner during the course of week.

List on 04<sup>th</sup> of June, 2020.

Registry to send copy of this order to the learned appearing counsel for the parties through *e-mail*.

(Ali Mohammad Magrey) Judge

SRINAGAR May 28<sup>th</sup>, 2020 "Showkat"